

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 29 of 2003

Jabalpur, this the 22nd day of January, 2003.

Hon'ble Mr. Justice N.N. Singh- Vice Chairman
Hon'ble Mr. Sarweshwar Jha- Member (Admnv.)

R.K.Dubey, aged about 52 years,
S/o late Ram Vishal Dubey, B/o 53,
Shanti Nagar, Damoh Naka, Jabalpur,
Occupation-Service, Junior Works
Manager, Gun Carriage Factory, Jabalpur (MP) -APPLICANT

(By Advocate- Mr.R.K.Dubey)

Versus

1. The Union of India through the
Secretary, Ministry of Defence,
New Delhi.
2. Chairman/Director General
Ordnance Factories Board, 10,
Auckland Road, Kolkata (W.B.)
3. Senior General Manager,
Gun Carriage Factory,
Distt. Jabalpur (MP)
4. Joint General Manager (Admnv.)
Gun Carriage Factory, Jabalpur (MP)
5. Assistant Works Manager (Admn),
Gun Carriage Factory, Jabalpur
Distt. Jabalpur (MP)
6. Shri Laxman Kumar,
Additional General Manager/L,
Gun Carriage Factory, Jabalpur (MP)

-RESPONDENTS

(By Advocate- Mr.P.Shankaran for
Caveators)

O R D E R (ORAL)

Heard. The applicant has approached this Tribunal
against the impugned orders of the respondents dated
18.1.2003, a copy of which is placed at Annexure A/6,
transferring him from Jabalpur to Ambernath. While it
is observed from the Caveat Application filed by the
respondents (Respondent No.3 in the O.A.) vide M.A.

3

No.95/2003 that the applicant has since been relieved by them to report at Ambernath, on perusal of the interim relief portion of the application, it is observed that the applicant has prayed that the respondents may be directed not to implement the impugned order till the final adjudication of the instant Original Application.

2. Keeping in view the fact that he has already been relieved by the respondents and also the fact that he is not reported to the new place of posting, we consider it appropriate that, in order to meet ^{the} ends of justice at this stage, the applicant will be at liberty to file a representation to the respondents within a period of one week from the date of issue of this order with directions that the respondents shall dispose it of within a period of one month from the date of receipt of this order. The status-quo of the applicant shall, however, be maintained till the disposal of the representation submitted by him as directed above. With this, this O.A. stands disposed of in terms of the above directions.

(Sarveshwar Jha)
Member (Admnv.)

Om Singh
(N.N. Singh)
Vice Chairman

पृष्ठांकन से ओ/न्या..... जललदुर, दि.....
प्रतिस्तिथि अन्योदिता.....

(1) रामिटा, रामिटा रामिटा रामिटा रामिटा, रामिटा रामिटा

(2) रामिटा, रामिटा रामिटा रामिटा रामिटा, रामिटा रामिटा

(3) रामिटा, रामिटा रामिटा रामिटा रामिटा, रामिटा रामिटा

(4) रामिटा, रामिटा रामिटा रामिटा रामिटा, रामिटा रामिटा

प्राप्ति वालुर
प्राप्ति वालुर
प्राप्ति वालुर

उप संचिरद्वारा 23/11/03